

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Mumbai Circuit Bench)**

Appeal No. 140 of 2011

Dated : 30th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Limited ...Appellant(s)

Versus

M.E.R.C. & Ors. ...Respondent(s)

**Counsel for the Appellant(s) : Ms. Anjali Chandurkar
Mr. D.J. Kakalia
Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Buddy. A. Ranganadhan for R-1
Ms. Anusha Nagarajan**

ORDER

We have heard the Learned Counsel for the parties.

The Learned Counsel for the Appellant has filed written submissions after serving copy on the other side. The Learned Counsel for the Respondent is directed to file comprehensive written submissions on or before 06.09.2013 after serving copy on the other side.

Post the matter for reporting compliance on **06.09.2013 at Delhi**

Bench.

**(V.J. Talwar)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**